

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

**Petition(s) for Special Leave to Appeal (C) No. 11584/2019
(Arising out of impugned final judgment and order dated 31-10-2018
in MP No. 7267/2018 passed by the High Court of Judicature at
Allahabad)**

BHARAT PETROLEUM CORPORATION LTD. & ORS.	Petitioner(s)
VERSUS	
SANJEEV ARORA & ORS.	Respondent(s)

Date : 31-03-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Rajeev Mishra, Adv.
Mr. Sanand Ramakrishnan, AOR
Mr. Sunil Narayanan, Adv.

For Respondent(s) Mr. Mohit Prasad, Adv.
Ms. Vibhooti Malhotra, AOR

Mr. Abhay Pratap Singh, AOR
Ms. Sadhna A. Sudanand, Adv.

Mr. Rohit Amit Sthalekar, AOR

Mr. Paramjit Singh Patwalia, Sr. Adv.
Ms. Avi Tandon, Adv.
Mr. Anish Agarwal, AOR
Ms. Vanshika Gupta, Adv.

Mr. Satyam Thareja, AOR
Mr. Prateek Singh Kundu, Adv.

Mr. Kavin Gulati, Sr. Adv.
Ms. Meghna Tandon, Adv.
Mr. T. Mahipal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted to file rejoinder affidavits.

List the matter on 04th May, 2022, as first item.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER